

(ख) यदि हाँ, तो वे तिथियाँ क्या ; और

(ग) निगम के चुनाव कब होंगे?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री दातार). (क) जी नहीं।

(ख) प्रश्न ही नहीं उठेगा।

(ग) दिल्ली नगरपालिका निगम के चुनाव के विभिन्न कार्यक्रम के लिये निम्नलिखित तारीखें नियत की गई हैं.—

(१) सभासद चुनने के लिये इलाकों को नोटिफिकेशन जारी करने की तारीख—११-२-१९५८

(२) उम्मीदवारों की नामजदगी की आखरी तारीख—२१-२-१९५८

(३) नामजद किए गए उम्मीदवारों की जाच की तारीख — २४-२-१९५८

(४) नाम वापस लेने की आखरी तारीख—२८-२-१९५८

(५) मतदान की तारीख— २०-३-१९५८

(६) चुनाव समाप्त होने की तारीख —३१-३-१९५८

Small Savings Scheme

651. Shri V. P. Nayar: Will the Minister of Finance be pleased to state:

(a) whether any targets have been allocated for the States for raising funds under the Small Savings Scheme for 1958-59; and

(b) if so, what are the targets?

The Deputy Minister of Finance (Shri B. E. Bhagat): (a) and (b) No, Sir. But Budget would, as usual, indicate the amount likely to be collected from Small Savings, during 1958-59 in the country as a whole.

Smuggling

652. Sardar Iqbal Singh: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that some Army personnel have been caught recently in gold smuggling;

(b) if so, the number of such persons; and

(c) whether any action has been taken against them?

The Deputy Minister of Finance (Shri B. E. Bhagat): (a) No, Sir, No Army personnel has been caught in gold smuggling

(b) and (c). Does not arise.

Kerala High Court Bench

653. Shri Easwara Iyer: Will the Minister of Home Affairs be pleased to state:

(a) whether a recommendation for the establishment of a permanent Division Bench at Trivendrum of the Kerala High Court has been received from the State Government of Kerala; and

(b) if so, what action has been taken thereon?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) No.

(b) Does not arise.

Assistant Commissioners for Scheduled Castes and Tribes

654. Shri Elayaperumal: Will the Minister of Home Affairs be pleased to state:

(a) the number of Assistant Commissioners selected in the year 1957 for Scheduled Castes and Scheduled Tribes; and

(b) whether officers have been sent to the selected candidates?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) 13.

(b) Yes, except to 8 persons whose selection by the U.P.S.C. was communicated on 30th November, 1957.

Panjore Garden

655. **Shri Hem Raj:** Will the Minister of Education and Scientific Research be pleased to refer to the reply given to Unstarred Question No. 359 on the 18th November, 1957 and state:

(a) whether Central Government has received any representation from the Punjab Government to the effect that the Panjore Garden might be handed over to them for developing it as a tourist centre; and

(b) if so, with what results?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) Yes, Sir.

(b) The matter is under consideration.

Welfare Organization in Punjab

657. **Shri Daljit Singh:** Will the Minister of Home Affairs be pleased to state:

(a) the names of the official and non-official organisations working for Scheduled Castes and Tribes in Punjab State with the financial help of the Central Government;

(b) the financial help given to them during the years 1955-56, 1956-57 and 1957-58 so far;

(c) the programme and the reports submitted by these organizations to the Central Government during the same period; and

(d) the nature of action taken on such reports?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) to (d). The information is being collected and will be laid on the Table of the House in due course.

Family Pensions and Disability Claims

658. **Sardar Iqbal Singh:** Will the Minister of Defence be pleased to refer to the reply given to Starred Question No. 811 on the 4th December, 1957 and state:

(a) the number of claims still unsettled in respect of family pensions and disability incurred during the Second World War;

(b) the reasons for failure in their settlement?

The Deputy Minister of Defence (Sardar Majithia): (a) 152 claims to disability and family pension in respect of Defence Services personnel, pertaining to the period of the Second World War, were outstanding on the 31st December, 1957. This excludes 45 cases which were treated as closed as the whereabouts of the claimants were not known.

(b) Claims to disability and family pension pertaining to the period of the war fall into three categories:—

(i) On account of disability, discovered during service or thereafter, in an individual whose service was terminated between the dates 3rd September 1939 and the 31st March, 1956.

(ii) On account of deaths of individuals between the above two dates.

(iii) On account of death, subsequent to discharge, of individuals falling under category (i) above.

Claims under (iii) above may arise in the future also. Some of the disabled veterans of the last War died, several years after they were originally invalidated out. Out of the total of 152 claims mentioned in part (a) above, 123 claims belong to this class.

The majority of the 152 claims pending on 31st December, 1957 were pending for want of further infor-